

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**Appeal No. 85 of 2018 &**  
**IA No. 207 of 2018**

**Dated : 18<sup>th</sup> July, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

<b>Indian Wind Power Association (IWPA)</b>	<b>.... Appellant(s)</b>
<b>Versus</b>	
<b>Rajasthan Electricity Regulatory Commission &amp; Ors.</b>	<b>.... Respondent(s)</b>

Counsel for the Appellant(s) : Mr. Majid Durrani

Counsel for the Respondent(s) : Mr. R.K. Mehta  
Ms. Himanshi Andley for R-1

Mr. M.G. Ramachandran  
Ms. Poorva Saigal  
Ms. Anushree Bardhan  
Mr. Shubham Arya  
Mr. Pulkit Agrwal for R-2 to R-4

**ORDER**

**IA No. 207 of 2018**

***(Appli. for exemption from filing certified copy of the impugned order)***

We have heard learned counsel, Mr. Majid Durrani, appearing for the Appellant and learned counsel, Mr. R.K. Mehta, appearing for Respondent No.1 and Mr. M.G. Ramachandran, appearing for the Respondent Nos.2-4.

Learned counsel appearing for the Appellant submitted that IA No. 207 of 2018 may be allowed.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in the instant IA and the reasons stated therein, the same is allowed and exemption is granted to file the certified copy of the impugned order at present.

### **Appeal No. 85 of 2018**

The learned counsel, Mr. R.K. Mehta, appearing for the first Respondent submitted that he does not wish to file the reply in the matter.

The learned counsel, Mr. M.G. Ramachandran, appearing for the Respondent Nos. 2 to 4 prays for four weeks' time to file his reply in the matter.

Submissions made by the learned counsel appearing for the Respondent Nos. 1 to 4, as stated supra, are placed on record.

The learned counsel appearing for the Respondent Nos.2 to 4, is permitted to file his reply in this matter by 16.08.2018. Thereafter, rejoinder, if any, may be filed by the Appellant by 06.09.2018 after duly serving copy on the other side.

List this matter on **26.09.2018**, as agreed by the learned counsel appearing for both the parties.

**(S.D. Dubey)**  
**Technical Member**  
*Bn/pr*

**(Justice N.K. Patil)**  
**Judicial Member**